

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 4375**  
TO BE ANSWERED ON 02.04.2026

**Violation of environmental regulations in Southern Gujarat**

4375. SHRI SHAKTISINH GOHIL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether shrimp farms have been established in the Kadiyabid costal area of South Gujarat in violation of the orders of the Green Tribunal and all environmental regulations; and  
(b) if so, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

(a) & (b) As per the information furnished by the Government of Gujarat, no active shrimp farming activities are presently being carried out in the said area. It has further been stated that no permission has been granted by the Environment Department, Government of Gujarat or by the office of the Commissioner of Fisheries, Government of Gujarat, for establishment or operation of shrimp farms in the Kadiyabid area of Surat in violation of the orders of the National Green Tribunal or applicable environmental regulations.

It is also submitted that the matter pertaining to alleged illegal shrimp farming is presently sub judice before the Hon'ble National Green Tribunal (WZ) in Original Application No. 87/2025 (earlier Original Application No. 305/2025 NGT (PB)). The directions of the Hon'ble Tribunal, in the matter are implemented from time to time.

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